NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

8.IA 2315/2020
IN CP-4239(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2021**

NAME OF THE PARTIES: Niddhi Enterprises
V/s
Dania Oro Jewellery Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

Both sides present. Counsel for the Petitioner submits that he has taken this matter in view of the discharge of the previous counsel and does not have instruction nor brief about the matter. The Counsel for the Corporate Debtor mentions that he is not in Mumbai and does not have document with him. However, the reply has been filed. This bench takes serious note that the counsels are not interested in perusing the matter and imposed a cost of Rs.50,000/- each on both the sides payable to Bharatkosh. The parties are directed to furnish the copy of payment receipts on the next date of hearing. List the matter on **05.08.2021.**

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR